

State Vs Sanjay Kumar  
FIR No: 10/2016  
under Section 302 IPC  
PS: Rajender Nagar

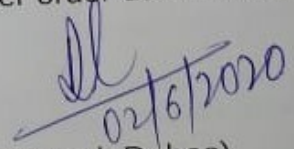
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Perused.

Report has been received from concerned jail  
superintendent in terms of order dated 28.05.2020. However, no report  
has been received from IO in terms of order dated 28.05.2020.

Report be called from IO as per order dated 28.05.2020 for  
05.06.2020.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Umesh Saw  
FIR No: 402/2017  
under Section 302 IPC  
PS: Burari

02.06.2020

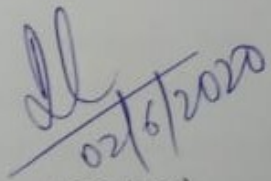
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).

Heard. Perused.

Report has been received from concerned jail  
superintendent in terms of order dated 27.05.2020.

However, no report has been received from IO in terms of  
order dated 27.05.2020.

Report be called from IO as per order dated 27.05.2020 for  
04.06.2020.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Vipin Sharma  
FIR No: 213/2018  
under Section 395/412/120-B/34 IPC  
PS: Lahori Gate  
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).  
Heard. Perused.

No report has been received from IO in terms of order dated  
30.05.2020.

Ld. Counsel for accused/applicant submits that father of  
accused/applicant had expired on 23.05.2020 and the application in hand has  
been filed in order to enable the accused/applicant to perform last rites of his  
deceased father being the eldest son.

Perusal of record shows that factum of death of father of  
accused/applicant has been verified by IO (in report dated 30.05.2020).

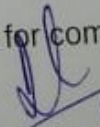
As per report received from concerned jail superintendent, conduct of  
accused in jail is satisfactory. Accused/applicant is in JC since 13.12.2018.

Keeping in view the aforesaid facts and circumstances,  
**accused/applicant is admitted to interim bail for a period of 15 days from the  
date of his release on his furnishing personal bond in the sum of Rs.25,000/-  
to the satisfaction of concerned Jail Superintendent. Accused/applicant  
shall surrender before concerned jail superintendent on expiry of period of  
interim bail.**

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

Copy be also sent to concerned jail superintendent for compliance.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Jitin  
FIR No: 367/2018  
under Section 307/324/34 IPC  
PS: Subzi Mandi

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant (through V/C).

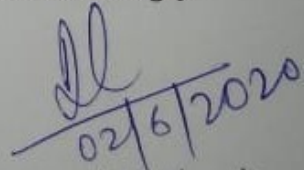
Heard. Perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of regular bail.

Perusal of record shows that accused/applicant was arrested on 16.01.2019 and he is in J/c since then. Co-accused persons namely Sajjan @ Nanhe, Chhatarpal Singh @ Sanju and Nand Kishore @ Panchu are already on court bail vide order dated 08.05.2019, 26.05.2020 and 29.05.2020.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Application stands disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Anadil Hassan  
FIR No: 139/2011  
under Section 364A/302/394/201/120-B/34 IPC  
PS: I.P.Estate

02.06.2020

Present: Ld. Addl. PP for State along with IO/Insp. Arvind Pratap Singh.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Insp. Arvind Pratap Singh submits that apart from present case, accused/applicant was involved in one more case, however, he has been acquitted in the said case. It is further submitted that the said fact was informed telephonically by the concerned PS at Muradabad.

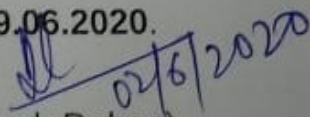
Report/reply filed by IO be taken on record.

No report has been received from concerned Jail Supdt regarding conduct of accused/applicant in jail.

Ld. Counsel for accused/applicant submits that the application in hand has been filed for grant of regular bail and not interim bail for a period of 45 days. It is further submitted that the present bail application be adjourned for 09.06.2020 as the trial of this case is pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ/Delhi and Sh. Naveen Kumar Kashyap, Ld. ASJ/Delhi will be dealing with bail matters on 09.06.2020.

Request is allowed.

Application stands adjourned for **09.06.2020**.

  
(Deepak Dabas)

ASJ/Special Judge, NDPS

(Central) Tis Hazari Courts/ Delhi/02.06.2020

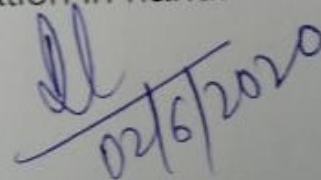
State Vs Anuj Bhushan @ Annu  
FIR No: 11/2020  
under Section 376/506/313 IPC  
PS: Karol Bagh

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Issue notice of present application to complainant/victim through IO returnable on **03.06.2020**. IO shall also appear in person on 03.06.2020 along with report and more particularly, after verification of medical documents annexed with application in hand.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Pushkar Mittal & Ors.  
FIR No: 363/2018  
under Section 406/420/468/471/120-B IPC  
PS: Prasad Nagar

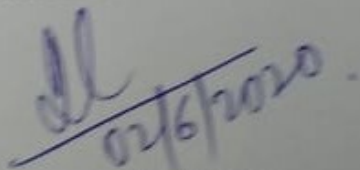
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

IO/SHO concerned is directed to file report qua present application as well as with regard to previous involvement/conviction of accused/applicant on NDOH.

Report be also called from concerned Jail Supdt regarding conduct of accused/applicant in jail for 06.06.2020.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Suraj @ Charang & Ors.  
FIR No: 311/2019  
under Section 20/29 NDPS Act  
PS: Crime Branch

02.06.2020

Present: Ld. Addl. PP for State,  
Ld. Counsel for accused/applicant  
(through video conferencing).

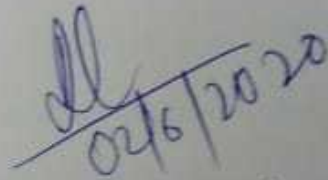
Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment.

Same is granted.

Now to come up on 16.06.2020 for disposal of application

in.hand.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



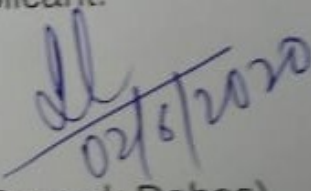
State Vs Nishant  
FIR No: 155/2020  
under Section  
PS: Subzi Mandi

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as  
requested by Ld. Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020


State Vs Amit  
FIR No: 155/2020  
under Section 356/379/511/34 IPC  
PS: Subzi Mandi

02.06.2020

Present: Ld. Addl. PP for State,  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as  
requested by Ld. Counsel for accused/applicant.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Umesh Saw  
FIR No: 402/2017  
under Section 302 IPC  
PS: Burari

02.06.2020

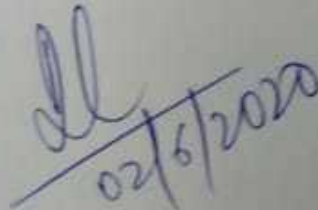
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).

Heard. Perused.

Report has been received from concerned jail  
superintendent in terms of order dated 27.05.2020.

However, no report has been received from IO in terms of  
order dated 27.05.2020.

Report be called from IO as per order dated 27.05.2020 for  
04.06.2020.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Shiv Kumari  
FIR No: 376/2016  
under Section 302/201/120-B/34 IPC  
PS: Timar Pur

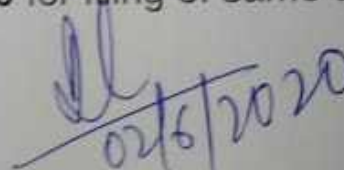
02.06.2020

Present: Ld. Addl. PP for State.  
Inspector Virender Kumar i.e. IO in person.  
Sh. J.S. Mishra, Ld. Counsel for accused/applicant  
(through Video Conferencing).

Heard. Perused.

Ld. Counsel for accused/applicant seeks some more time to file the complete address of Chattishgarh where daughter of accused/applicant is residing. Same is granted.

Now to come up on 06.06.2020 for filing of same as well as further proceedings as per law.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Arvind Kumar  
FIR No: 59/2019  
under Section 302/365/34 IPC  
PS: Burari

02.06.2020

Present: Ld. Addl. PP for State.  
Sh. J.S. Mishra, Ld. Counsel for accused/applicant  
**(through video conferencing).**

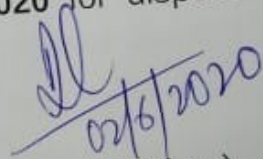
Heard. Perused.

Perusal of record shows that prayer for grant of interim bail for a period of 45 days was dismissed by Ld. ASJ-04, Central vide order dated 30.05.2020.

Sh. J.S. Mishra, Advocate, seeks adjournment for addressing arguments on merits.

Same is granted.

Now to come up on **06.06.2020** for disposal of present application.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Chandan  
FIR No: 63/2015  
under Section 385/397/412/120-B IPC  
PS: Karol Bagh  
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).

Heard. Perused.

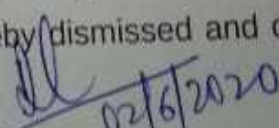
Application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 17.03.2015. Nothing has been recovered from his possession or at his instance. Accused/applicant is having minor children and they are on the verge of starvation.

As per report filed by IO, accused/applicant alongwith co-accused persons had robbed the complainant/victim of gold jewelry weighing about 1500 gms. Complainant/victim had also suffered injuries. Accused/applicant had received one ring and a sum of Rs.2.80 lacs as his share. Statement of complainant/victim is yet to be recorded in Court.

As per report received from concerned jail superintendent, punishment was imposed upon accused/applicant on three occasions as on one occasion, one handmade heater was recovered from his cell and on other two occasions, mobile phones were recovered from accused/applicant.

Keeping in view the aforesaid facts and circumstances and more particularly three punishments imposed upon accused/applicant in Jail, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Anshad  
FIR No: 20/2015  
under Section 302/396/412/34 IPC  
PS: Kamla Market

02.06.2020

Present: Ld. Addl. PP for State along with IO/SI Mahesh Bhargava,  
Sh. J. S. Mishra, Ld. LAC for accused/applicant (through  
VIC).

Heard. Perused.

IO/SI Mahesh has filed report. The same be taken on  
record.

Report be called from concerned Jail Supdt regarding conduct  
of accused/applicant in jail for 06.06.2020.

*dl*  
*02/06/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Rajeev Upadhyaya  
FIR No: 166/2010  
under Section 363/370/372/376(2) IPC and Section 6 POCSO Act  
PS: Sarai Rohilla

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant

Heard. Perused.

Issue notice of the present application to complainant/victim through IO returnable on **10.06.2020**. Report be also called from concerned Jail Supdt. regarding conduct of accused/applicant in jail. IO shall also appear in person on NDOH along with report.

*DL*  
02/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020


State Vs Kanhaiya  
FIR No: 468/2018  
under Section  
PS: Burari

02.06.2020

Present: Ld. Addl. PP for State.  
Sh. C.S. Yadav, Ld. Counsel for accused/applicant

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as  
requested by Ld. Counsel for accused/applicant.

  
02/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Ashraf & Ors  
FIR No: 84/2014  
under Section 302 IPC  
PS: Darya Ganj

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

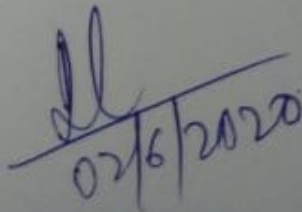
Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant i.e. Mohd Ashraf for grant of interim bail on the ground that mother of accused/applicant is seriously ill.

Perusal of record shows that photocopy of one medical certificate dated 07.05.2020 has been filed along with present application wherein it is mentioned that patient requires further investigations, bed rest and extra care.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

Perusal of record shows that accused/applicant is a habitual offender and previously also he was involved in about 7-8 cases. The mother of accused/applicant is not to be operated upon and she requires bed rest etc.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also he was involved in several other cases.

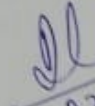
  
02/6/2020



:2:

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.

  
02/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

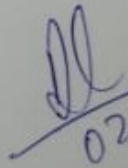
State Vs Rashid  
FIR No: 216/2008  
under Section 326 IPC  
PS: I.P.Estate

02.06.2020

Present: Ld. Addl. PP for State.  
Sh. Rashid Hashmi, Ld. Counsel for accused/applicant

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as requested by Ld. Counsel for accused/applicant. It is pertinent to mention that both Ahlmads of this court are on leave today and even the main file is not available today.

  
02/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Rashid  
CIN ..

State Vs Mohan Lal @ Gunga  
FIR No: 1/2019  
under Section 392/397 IPC  
PS: Subzi Mandi Railway Station

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Issue notice of the present application to IO returnable on  
05.06.2020. Report be also called from concerned Jail Supdt.  
regarding conduct of accused/applicant in jail for said date.

*dl*  
*02/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Mohan Lal @ Gunga  
FIR No: 1/2019  
under Section 302

State Vs Gobinder Singh @ Deepak @ Kali  
FIR No: 30/2018  
under Section 302/365/34 IPC  
PS: Kamla Market

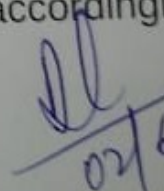
02.06.2020

Present: Ld. Addl. PP for State along with IO/SI Mahesh Bhargav.  
Ld. Counsel for accused/applicant

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested by Ld. Counsel for accused/applicant. It is pertinent to mention that two applications have been filed on behalf of same accused i.e. Gobinder Singh @ Deepak and the first application has been adjourned for 06.06.2020 for report from concerned Jail Supdt

Application stands disposed of accordingly.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Praveen Singh  
FIR No: 245/2019  
under Section 363/376 IPC and Section 4 and 6 POCSO Act  
PS: Prasad Nagar

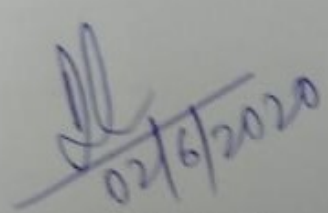
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Issue notice to complainant/victim through IO returnable on NDOH. IO shall also appear in person along with report on NDOH. Report be also called from concerned Jail Supdt regarding conduct of accused/applicant in jail.

Now, to come up on 19.06.2020 for arguments and disposal of present application.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Manish  
FIR No: 132/2020  
under Section 392/397/34 IPC  
PS: Subzi Mandi  
02.06.2020

Present: Ld. Addl. PP for State along with IO/ASI Devender.  
Ld. Counsel for accused/applicant

Heard. Perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

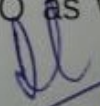
Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case and he has no concern whatsoever with the present case.

IO in his report has stated that accused/applicant had used /shown knife to rob the complainant. The knife used in commission of offence is to be recovered from/at the instance of accused Manish.

Allegations against accused/applicant are of very serious nature. The knife used in commission of offence is to be recovered at the instance of accused/applicant. Investigation of the case is at very initial stages.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Naveen Kumar  
FIR No: Not registered yet  
under Section Not mentioned  
PS: Karol Bagh

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

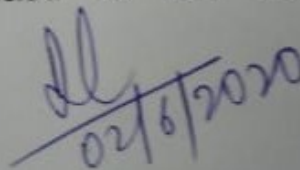
Heard. Perused.

As per report filed by SI Gautam, complaint is pending for verification of facts and presently no FIR has been registered at PS against accused/applicant.

At this stage, Ld. Counsel for accused/applicant submits that the application in hand be disposed of as withdrawn as FIR has not been registered yet.

In view of aforesaid facts and circumstances, application in hand is hereby disposed of as withdrawn as requested.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

  
02/06/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

STATE FORMAT civil 1  
State Vs Vikram @ Vicky @ Pawan  
FIR No: 426/2018  
under Section 392/394/411/34 IPC  
PS: Karol Bagh


02.06.2020

Present: Ld. Addl. PP for State.

Sh. Satish Kumar, Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested by Ld. Counsel for accused/applicant.

  
02/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020


State Vs Ramesh  
FIR No: 327/2018  
under Section 307 IPC  
PS: Prasad Nagar

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant

Heard. Perused.

Issue notice of the present application to IO returnable on  
**08.06.2020.** Report be also called from concerned Jail Supdt.  
regarding conduct of accused/applicant in jail for said date.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

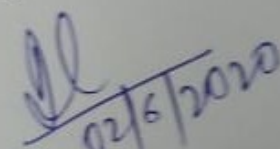
State Vs Jitender Bhati @ Happy etc.  
FIR No: 1360/2015  
under Section 302/201/34 IPC  
PS: Burari

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Issue notice of the present application to IO returnable on  
**11.06.2020.** Report be also called from concerned Jail Supdt.  
regarding conduct of accused/applicant in jail for said date.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Gulshan @ Monty  
FIR No: 30/2018  
under Section 302/365/34 IPC  
PS: Kamla Market

02.06.2020

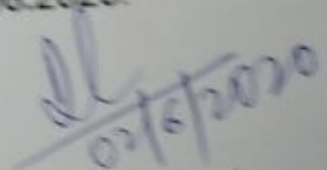
Present: Ld. Addl. PP for State along with IO/SI Mahesh Bhargav.  
Ld. Counsel for accused/applicant.

Heard. Perused.

IO/SI Mahesh Bhargav has filed report. The same be  
taken on record.

No report has been received from concerned Jail Supdt  
regarding conduct of accused/applicant in jail.

Report be called from concerned Jail Supdt regarding  
conduct of accused/applicant in jail for 06.06.2020.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Ashok  
FIR No: 63/2020  
under Section 420/467/468/471/34/511/120-B IPC  
PS: Karol Bagh

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant

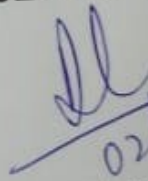
Heard. Perused.

Ld. Counsel for accused/applicant submits that three co-accused persons have been granted bail by Ld. Duty MM.

On query from court, Ld. Counsel for accused/applicant has failed to specify as to whether the said accused persons were granted regular bail or interim bail. Ld. Counsel is not having copy of said orders.

In view of aforesaid facts and circumstances, IO shall appear in person along with complete details/orders with respect to accused persons who have been granted bail by Ld. Duty MM.

Now, to come up on **06.06.2020** for disposal of present application.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Gobinder Singh @ Deepak @ Kali  
FIR No: 30/2018  
under Section 302/365/34 IPC  
PS: Kamla Market

02.06.2020

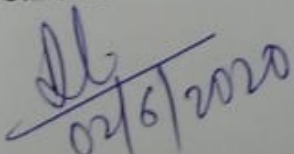
Present: Ld. Addl. PP for State along with IO/SI Mahesh Bhargav.  
Ld. Counsel for accused/applicant.

Heard. Perused.

IO/SI Mahesh Bhargav has filed report. The same be  
taken on record.

No report has been received from concerned Jail Supdt  
regarding conduct of accused/applicant in jail.

Report be called from concerned Jail Supdt regarding  
conduct of accused/applicant in jail for **06.06.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

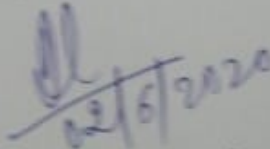
State Vs Manish Thakur  
FIR No: 189/2019  
under Section 20 NDPS Act  
PS: I.P.Estate

02.06.2020

Present: Ld. Addl. PP for State along with IO/SI Pradeep Kumar.  
Ld. Counsel for accused/applicant

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as  
requested by Ld. Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

806  
544  
4567  
8079  
4958  
4779

State Vs Saubhagya @ Rahul  
FIR No: 149/2017  
under Section 302/397/394/411/120-B/34 IPC  
PS: Sarai Rohilla

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

No report has been received from IO/SHO Concerned in terms of order dated 01.06.2020. Even no report has been received from concerned Jail Superintendent in terms of order dated 01.06.2020.

A request letter has been received from Concerned Jail Superintendent for providing father's name etc. of accused/applicant so that report is prepared.

Previous order dated 01.06.2020 be complied with for 10.06.2020. Complete particulars be sent to concerned jail superintendent as requested.

*dl*  
*02/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Imran  
FIR No: 40/2020  
under Section 376/377/328/313 IPC  
PS: Kamla Market

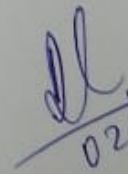
02.06.2020

Present: Ld. Addl. PP for State alongwith SI Mahesh Bhargav.  
Sh. Harish Kumar, Ld. Counsel for accused/applicant.  
Complainant/victim is also present.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as  
requested by ld. Counsel for accused/applicant.

It is pertinent to mention that application in hand has been  
withdrawn without addressing arguments.

  
02/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

9930249457  
9951  
9911  
9902

State Vs Deepak  
FIR No: 60/2017  
under Section 392/394/397/411/34 IPC r/w 25 Arms Act  
PS: Roop Nagar

02.06.2020


Present: Ld. Addl. PP for State alongwith IO/ASI Bir Bahadur.  
Ld. Counsel for accused/applicant.

Heard. Perused.  
Ld. Counsel for accused/applicant submits that  
accused/applicant is in J/C since 23.03.2017. Complainant/victim is not  
traceable and the case is going towards acquittal.

As per report filed by IO, accused/applicant was apprehended  
at the spot itself and the robbed/stolen articles were recovered from his  
possession. As per report, accused/applicant is a habitual offender and has  
been involved in as many as 51 cases and has been convicted in about 15-  
20 cases.

Allegations against accused/applicant are of very serious  
nature. Accused/applicant is a habitual offender as well as a previous  
convict in several cases.

Keeping in view the aforesaid facts and circumstances, I find no  
merits in the present application. The same is hereby dismissed and  
disposed of accordingly.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Mohd Nazim  
FIR No: 17/2020  
under Section 392/394/411/34 IPC  
PS: Darya Ganj

02.06.2020

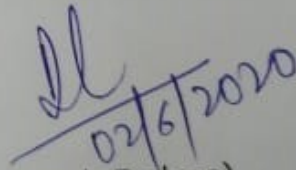
Present: Ld. Addl. PP for State.  
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for  
accused/applicant.

Perusal of record shows that even on LDOH, none had  
appeared for accused/applicant.

In view of aforesaid facts and circumstances, application in  
hand is hereby adjourned for **05.06.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Abdul Jabbar  
FIR No: 354/2016  
under Section 394/397 IPC  
PS: ODRS

02.06.2020

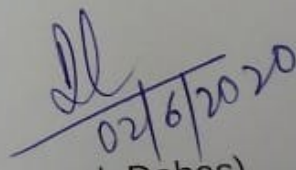
Present: Ld. Addl. PP for State.  
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for  
accused/applicant.

Perusal of record shows that even on LDOH, none had  
appeared for accused/applicant.

In view of aforesaid facts and circumstances, application in  
hand is hereby adjourned for **05.06.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Suraj Singh  
FIR No: 292/2014  
under Section 302/394/397/411/120-B/34 IPC  
PS: Rajinder Nagar

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

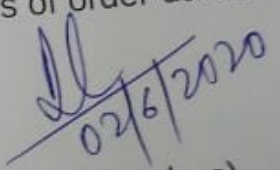
Heard. Perused.

A report has been received from concerned Jail Superintendent regarding previous conduct of accused/applicant in jail. As per report, the conduct of accused is not good and two punishments were imposed upon him.

No reply has been received from IO in terms of order dated

27.05.2020.

Reply be called from IO in terms of order dated 27.05.2020  
for 06.06.2020.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Bijender @ Birju  
FIR No: 142/2017  
under Section 395/397/412/34 IPC r/w 25/27 Arms Act  
PS: Lahori Gate

02.06.2020

Present: Ld. Addl. PP for State,  
Ld. Counsel for accused/applicant.

Heard. Perused.

Report regarding conduct of accused/applicant in Jail has been received from concerned Jail Superintendent. As per report, no punishment for any jail offence was imposed upon accused/applicant and his conduct is satisfactory.

Accused/applicant is in JC since 07.08.2017. His conduct in jail is satisfactory. Accused/applicant has already been acquitted in case vide FIR No.236/93 under Section 302 IPC.

Application in hand has been filed for grant of interim bail for a period of 45 days on the basis of minutes of meetings dated 18.05.2020 of High Powered Committee.

Keeping in view the aforesaid facts and circumstances, **accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.**

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

Copy be also sent to concerned jail superintendent for compliance.

*DL*  
*02/6/2020*  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Harpreet Singh  
FIR No: 143/2013  
under Section 364-A/120-B/342/328/323/34 IPC  
PS: Rajinder Nagar


02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment on  
the ground that he is not feeling well. Same is granted.  
Now to come up on **17.06.2020** for arguments and disposal  
of present application.

Previous order be complied with.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

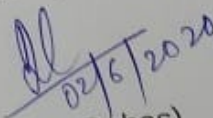
State Vs Hardeep Singh @ Ranjit  
FIR No: 133/2017  
under Section 392/397/34 IPC  
PS: Sarai Rohilla

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.  
In spite of repeated calls/passovers, neither IO has  
appeared nor report has been received from IO.  
IO/SHO concerned are directed to file report on NDOH  
positively.

Now to come up on **10.06.2020** for arguments and disposal  
of present application.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Arvind Kumar @ Bablu  
FIR No: 36793/2019  
under Section 379/411/34 IPC  
PS: Rajinder Nagar

02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

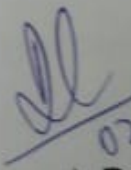
Application in hand has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.

As per report received from SI Krishan Pal, IO i.e. ASI Vijay  
Shankar is in Home Quarantine.

In view of aforesaid facts and circumstances, application in  
hand is hereby adjourned for 22.06.2020.

Interim order dated 02.05.2020 to continue till then.

Copy of order be given dasti as requested.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Javed & Ors.  
FIR No: 160/2018  
under Section 392/394/397/34 IPC  
PS: Kamla Market

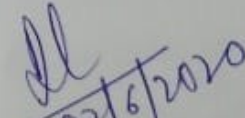
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has appeared nor report in terms of order dated 23.05.2020 has been received from him.

Order dated 23.05.2020 be complied with for **16.06.2020**.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020



State Vs Shahnawaj (Abdul Qayyum)  
FIR No: 35/2016  
under Section 302/120-B IPC  
PS: Civil Lines

02.06.2020

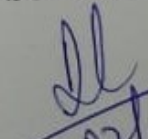
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has appeared nor report has received from him. Even on LDOH i.e. 26.05.2020, IO had not appeared and even no report was sent by him. Even prior to it i.e. 19.05.2020, IO had not appeared and even no report was sent by him.

IO shall appear in person on NDOH positively alongwith report failing which court will be constrained to take strict action against IO. A report be also called from concerned Jail Superintendent regarding conduct of accused/applicant in Jail including previous involvement.

Now to come up on **09.06.2020** for disposal of present application. Copy of present order-sheet be sent to IO/SHO PS Civil Lines for strict compliance.

  
02/06/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Deepak  
FIR No: 60/2017  
under Section 392/394/397/411/34 IPC r/w 25 Arms Act  
PS: Roop Nagar

02.06.2020

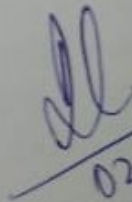
Present: Ld. Addl. PP for State alongwith IO/ASI Bir Bahadur.  
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for  
accused/applicant.

Vide my separate order of even date, another application  
for grant of bail filed on behalf of present accused/applicant has been  
dismissed.

Keeping in view the aforesaid facts and circumstances, the  
present application is also dismissed and disposed of accordingly.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020

State Vs Imran Khan  
FIR No: 176/2019  
under Section 302/308/325/323/149 IPC  
PS: Civil Lines  
02.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

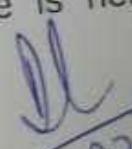
Heard. Perused.

As per report received from IO i.e. Inspector Rupesh Kumar Khatri, due to prevailing lock down, the medical papers could not be verified from Bareilly.

Ld. Counsel submits that since last four dates the said documents could not be verified and IO is deliberately not doing so.

I have duly considered the rival submissions. Allegations against accused/applicant are of very serious nature. The medical documents pertaining to wife of accused/applicant could not be verified and in the absence of same, I am not inclined to release accused/applicant on interim bail. It is pertinent to mention that case of accused/applicant is not covered under the minutes of meeting of High Powered Committee dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
02/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/02.06.2020